

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) Yes, Sir. A resolution to this effect was passed by the Netaji Subash Revolutionary Socialist Forum on 21-1-1979.

(b) The Red Fort was used as one of the centres of anti British uprising of 1857 and Netaji Subhash Chandra Bose in the course of Azad Hind Revolution, wanted to hoist the flag of Indian freedom here

(c) and (d) The Red Fort is a monument of national importance under the Ancient Monuments and Archaeological Sites and Remains, Act, 1958 and its use for setting up of a National Museum cum Library for independence movement will not be in consonance with the archaeological and historical value of the monument

Memorandum signed by Indo-U.S.S.R for Cheaper Building Material

9123 SHRI M RAM GOPAL REDDY Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether a memorandum has been signed between India and USSR on developing cheaper building material, and

(b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) A memorandum of discussion was signed for exchange of information and experience about development of building materials using local materials and industrial and agricultural waste for low cost housing

In the first instance co-operation only in exchange of information on low cost building materials is envisaged

Administration of Wakfs

9124 SHRI AMAR ROYPRADHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether Government propose to overhaul the administration of Wakfs, and

(b) if so, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b). A Committee, known as the Wakf Inquiry Committee to examine all aspects of the administration of wakf properties, and to recommend suitable measures for the proper supervision, management and control of such properties, was appointed in December 1970 in pursuance of an assurance given in the Rajya Sabha. The Committee has since submitted its reports. The Committee has, with a view to securing the better administration of wakfs at all levels, made several recommendations. The said recommendations are under the consideration of the Government

Premature collapse of Chambal Bridge

9125 SHRI SHAMBHU NATH CHATURVEDI Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No 1424 on the 29th November 1978 and state

(a) at what stage the mortar used in pier No 17 subjected to chemical test and analysis, that is, when the complaint of pilferage of cement was reported by Shri Upadhyay before or after the collapse of the pier,

(b) the actual dates on which the sample was taken and the report received;

(c) the name of the agency by which the test was conducted and copy of their report may be produced;

(d) what has been the result of the examination carried on with the Ministry of Works and Housing regarding the fixation of responsibility for the pre-mature collapse of the bridge as stated in reply to part (c) of the question;

(e) does Shri Upadhyay still continue under suspension after lapse of 19 years; and

(f) if so, how long this is likely to continue?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The mortar used in pier No. 17 was subjected to chemical test in April, 1959, i.e. immediately after receipt of the complaint of Shri Upadhyay.

(b) The samples were taken during the Chief Technical Examiner's site inspection on 10th and 11th March, 1959. The report of chemical analysis was received by the Chief Technical Examiner on 23rd May, 1959.

(c) The test was conducted by Government Test House, Alipore, Calcutta. Copies of the reports are laid on the Table of the House. [Placed in Library. See No. LT-4388/79].

(d) The question of fixation of responsibility for premature collapse of the bridge has been examined and it was found that responsibility cannot be fixed on any officer of the CPWD.

(e) and (f) Shri Upadhyay is still under suspension. However, since he has been under suspension for a long time, it has been decided to revoke the order of suspension without prejudice to the departmental proceedings pending against him. Since the matter is subjudice, an application has been moved by Government in the appropriate court of law in March, 1978

stating that since the litigation has taken a long time, the Government has decided to revoke the order of suspension without prejudice to the defence taken by the defendant as for the validity of the suspension order and in the two pending departmental proceedings against him. Orders of the court are awaited.

केन्द्रीय हिन्दी निदेशालय में मृत कर्मचारियों के श्राधितों को रोजगार

9126. श्री बया राम शास्त्र :

डा० महादीपक सिंह शास्त्र :

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह यह है कि उनके मन्त्रालय के प्रधान हिन्दी निदेशालय के कुछ कर्मचारियों की जनवरी, 1979 में मृत्यु हुई और उनकी पत्नियों की भी मृत्यु हो गई परन्तु कार्यालय द्वारा न तो उन के सब से बड़े पुत्र को रोजगार पर लगाया गया और न उनकी परिवार पेंशन ही मंजूर की गयी; और

(ख) क्या सरकार मामले की उचित रूप से जांच करेगी और मृतक कर्मचारियों के श्राधितों को रोजगार प्रदान करेगी तथा उन को पेंशन मंजूर करेगी ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा० प्रताप चन्द्र चन्दा) : (क) और (ख) केन्द्रीय हिन्दी निदेशालय के एक कर्मचारी की मृत्यु जनवरी, 1979 में हुई थी, जिस की पत्नी की मृत्यु उस से पहले हो चुकी थी। वे अपने पीछे चार नाबालिग लड़कियां छोड़ गए हैं। मृतक कर्मचारी द्वारा कोई वैध नामजदगी न छोड़ जाने के कारण उस के कानूनी वारिसों से उपदान तथा परिवार पेंशन प्राप्त करने के लिये आवश्यक शपथपत्र सहित आवेदन पत्र देने का अनुरोध किया गया था। वे दस्तावेज अभी तक प्राप्त नहीं हुए हैं।

मृतक की बड़ी लड़की से नौकरी के लिये 28 मार्च, 1979 को आवेदन-पत्र प्राप्त हुआ था और इस सम्बन्ध में क्या कर सकता सम्भव है इस का पता लगाया जा रहा है।

Requisitioning of land in village Nangal Raya

9127. SHRI BALAK RAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a), whether 9.83 acres of land of village Nangal Raya, New Delhi was